

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/74/2017/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 29-06-2018

:: ENQUIRY REPORT ::**:: Present ::**

(Lokappa N.R)
Additional Registrar of Enquiries-9
Karnataka Lokayukta,
Bangalore

Sub: Departmental Inquiry against 1) Sri Lokesh, Assistant Teacher, Government Pre University College, N.G.Halli, Holalkere, 2) Sri B.A. Thimmanna, Block Education Officer, Holalkere and 3) Sri M. Revannasiddappa, Deputy Director of Public Instruction Chitradurga - reg.

Ref: 1) Government Order No. ED 39 DGP 2016, Bangalore dated 6/1/2017.

2) Nomination Order No: UPLOK-2/DE/74/2017 dated 17-1-2017 of Hon'ble Upalokayukta-2, State of Karnataka.

** * **@** * **

This Departmental Enquiry is initiated against 1) Sri Lokesh, Assistant Teacher, Government Pre University College, N.G.Halli, Holalkere, 2) Sri B.A. Thimmanna, Block Education Officer, Holalkere and 3) Sri M. Revannasiddappa, Deputy Director of Public Instruction Chitradurga (hereinafter referred to as the Delinquent Government Official for short "DGO No.1 to 3").



In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta-2 vide order dated 17/1/2017 cited above at reference No.2 has Nominated Addl. Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO. Addl. Registrar of Enquiries-9 has prepared Articles of charges, statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit his written statement of defence.

The Article of charges framed by the ARE-9 against the DGOs is as under :

ANNEXURE-I
CHARGE

- 2) ನೀವು ಎಂದರೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಆದ (1) ಶ್ರೀ ಲೋಕೇಶ್, ಸಹಾಯಕ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಪದವಿಪೂರ್ವ ಕಾಲೇಜು, ಎನ್.ಬಿ.ಹಳ್ಳಿ, ಹೊಳಲ್ಕೆರೆ(2) ಶ್ರೀ ಬಿ.ಎ.ತಿಮ್ಮಣ್ಣ, ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಹೊಳಲ್ಕೆರೆ ಮತ್ತು (3) ಶ್ರೀ ರೇವಣಸಿದ್ದಪ್ಪ.ಎಂ. ಉಪನಿರ್ದೇಶಕರು, ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ,(ಆಡಳಿತ) ಚಿತ್ರದುರ್ಗ ಇವರು,
- 1) ಆಸನೌ-1 ರವರು ದಿ.8.9.2014ರಂದು ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಹೊಳಲ್ಕೆರೆ ಇವರ ಕಛೇರಿಯಿಂದ ಬಿಡುಗಡೆಗೊಂಡಿದ್ದೀರಿ. ಸ್ಥಳನಿಯುಕ್ತಿ ಪ್ರಕ್ರಿಯೆಯಡಿ ನೀವು ಜಿ.ಹೆಚ್. ಎಸ್.ಹುಂಡೇರಿ, ಹೊಳಲ್ಕೆರೆ ತಾಲ್ಲೂಕು, ಇದನ್ನು ಆಯ್ಕೆ ಮಾಡಿದ್ದೀರಿ. ಆದರೆ ಸದರಿ ಹುದ್ದೆಯು ಖಾಲಿ ಇಲ್ಲದ ಪ್ರಯುಕ್ತ ಶಿಕ್ಷಣ ಸಂಯೋಜನಾಧಿಕಾರಿಯ ಹುದ್ದೆಯಿಂದ ನಿಮ್ಮನ್ನು ಬಿಡುಗಡೆಗೊಳಿಸಿರುವುದಿಲ್ಲ.
- 2) ಶ್ರೀ ಗಿರಿರಾಜ್, ಅವರು ದಿ.8.9.2014ರಂದು ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ಹಾಜರಾದ ಕಾರಣ ಆಸನೌ-1 ರನ್ನು ಅಂದು ಪೂರ್ವಾಹ್ನ ಬಿಡುಗಡೆಗೊಳಿಸಲಾಗಿದೆ.
- 3) ಆಸನೌ-1 ಆದ ನೀವು ಉಪರಿಗೇನಹಳ್ಳಿಯ ಸರ್ಕಾರಿ ಪದವಿಪೂರ್ವ ಕಾಲೇಜಿನ ಹೈಸ್ಕೂಲಿನಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಬಗ್ಗೆ ನಿಮಗೆ ನೋಟೀಸು ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.



- 4) ಆದರೆ ಅಸನೌ-1 ರವರು ಸ್ಥಳನಿಯುಕ್ತಿ ಪ್ರಕ್ರಿಯೆಯಡಿ ಆಯ್ಕೆಮಾಡಿದ ಸ್ಥಳವು ದೊರಕದ ಕಾರಣ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಹಾಗೂ ನಿಮಗೆ ಸ್ಥಳನಿಯುಕ್ತಿ ಪ್ರಕ್ರಿಯೆಯಡಿ ಆಯ್ಕೆಮಾಡಿದ ಸ್ಥಳವು ದೊರಕದ ಕಾರಣ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಳ್ಳುವುದು ತಮ್ಮ ವಿವೇಚನೆಯೆಂದು ಪರಿಗಣಿಸಿದಲ್ಲಿ, ಇನ್ನೊಂದು ಸ್ಥಳ ನಿಯುಕ್ತಿಯಾಗುವವರೆಗೆ ಕಾಯಬಹುದಾಗಿದೆ ಆದರೆ ಅಸನೌ-1 ಆದ ನೀವು ಉಪರಿಗೇನಹಳ್ಳಿಯಲ್ಲಿ ವರದಿಮಾಡಿಕೊಳ್ಳದೇ, ನಿರ್ದೇಶಕರಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ.
- 5) ಅಸನೌ-1 ಆದ ನೀವು ಉಪರಿಗೇನಹಳ್ಳಿಯಲ್ಲಿ ವರದಿ ಮಾಡಿಕೊಳ್ಳದಿರುವುದು ನಿಮ್ಮ ವಿವೇಚನೆಯ ವಿಷಯವೇ ಎನ್ನುವುದಕ್ಕೆ ಅಸನೌ-2 ಮತ್ತು 3 ರವರು ಯಾವುದೇ ಕಾರಣಗಳನ್ನೂ ನೀಡಿರುವುದಿಲ್ಲ.
- 6) ಅಲ್ಲದೇ ಅಸನೌ-2 ಆದ ನೀವು ಹಿರಿಯ ಶಿಕ್ಷಕರು, ಎನ್.ಜಿ.ಹಳ್ಳಿ ಪದವಿಪೂರ್ವ ಕಾಲೇಜಿನಲ್ಲಿ ಒಂದೇ ಹುದ್ದೆಗೆ ಒಂದೇ ಆರ್ಥಿಕ ವರ್ಷದಲ್ಲಿ 2 ಸಂಬಳಗಳನ್ನು ನೀಡಬಹುದೇ ಎಂಬ ಬಗ್ಗೆ ಸ್ಪಷ್ಟೀಕರಣವನ್ನು ಕೇಳಿದ್ದರೂ, ಯಾವುದೇ ಸ್ಪಷ್ಟನೆಯನ್ನೂ ನೀಡಿರುವುದಿಲ್ಲ.

ಅಸನೌ-3 ರವರು ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಪಾವತಿಸಲು ಆದೇಶಿಸುವ ಪೂರ್ವದಲ್ಲಿ ನಿಯಮ 8(15)(ಎಫ್)ರನ್ವಯ ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸುವುದು "ಅನಿವಾರ್ಯ" ಎಂಬ ಬಗ್ಗೆ ಮಂಜೂರಾತಿ ಪಡೆದಿರುವುದಿಲ್ಲ. ಕೇವಲ ಈ ಕಛೇರಿಯಿಂದ ಉತ್ತರವನ್ನು ಕೇಳಿದ ನಂತರ ಅಸನೌ-3 ಆದ ನೀವು ಸರ್ಕಾರದ ಅಧೀನಕಾರ್ಯದರ್ಶಿಗಳಿಂದ ಕೇವಲ ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸುವ ಬಗ್ಗೆ ಆದೇಶ ಪಡೆದಿದ್ದೀರಿ ಹೊರತು ಸದರಿ ಅವಧಿಯನ್ನು ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸುವುದು ಅನಿವಾರ್ಯ ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಪಾವತಿ ಮಾಡಲಾಗಿದೆ. ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

ANNEXURE-II

:STATEMENT OF IMPUTATION OF MISCONDUCT:

- 3) ಅಸನೌ-1 ಆದ ನೀವು ದಿ.8.9.2014 ರಿಂದ 1.2.2015ರವರೆಗೆ ಕರ್ತವ್ಯಕ್ಕೆ ಅನಧಿಕೃತವಾಗಿ ಗೈರುಹಾಜರಾಗಿದ್ದರೂ, ರೂ.1,44,844/- ಗಳ ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಪಡೆದಿರುತ್ತೀರಿ. ಅಸನೌ-2 ಆದ ನೀವು ಕಾನೂನಿಗೆ ವಿರುದ್ಧವಾಗಿ ಅಸನೌ-1 ರವರಿಗೆ ಅನಧಿಕೃತ ಗೈರುಹಾಜರಿಯ ಅರಿವಿದ್ದರೂ ಸಹಾ ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡುವಂತೆ ಆದೇಶಿಸಿರುತ್ತೀರಿ.



4) ಈ ದೂರಿನ ಮೇಲೆ ನಿಮ್ಮ-ಆಸನೌ-1 ರಿಂದ 3 ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಆಸನೌ-1 ಆದ ನೀವು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿ, ಕೇವಲ 3ನೇ ದರ್ಜೆಯ ನೌಕರನಾಗಿದ್ದು, ಹಣ ಸಂದಾಯ ಮಾಡುವ ಅಧಿಕಾರಿಯಾಗಿರುವುದಿಲ್ಲ. 3 ವರ್ಷಗಳ ಸೇವೆಯನ್ನು ಶಿಕ್ಷಣ ಸಂಯೋಜಕರಾಗಿ ಹೈಸ್ಕೂಲ್ ವಿಭಾಗದಲ್ಲಿ ಪೂರ್ಣಗೊಳಿಸಿದ್ದರಿಂದ, ದಿ.14.7.2014ರಂದು ಉಪನಿರ್ದೇಶಕರು ಕೌನ್ಸಿಲಿಂಗ್ ನಡೆಸಲಾಗಿ, ಗುಂಡೇರಿ ಎನ್ನುವಲ್ಲಿ ಖಾಲಿ ಇರುವ ಜಾಗವನ್ನು ಆಯ್ಕೆಮಾಡಿದ್ದು, ನಂತರ ಉಪನಿರ್ದೇಶಕರು ಸದರಿ ಸ್ಥಳವನ್ನು ಮಾರ್ಪಡಿಸಿ ತನಗೆ ಉಪರಿಗೇನಹಳ್ಳಿಗೆ ಸ್ಥಳನಿಯುಕ್ತಿಗೊಳಿಸಿದ್ದರಿಂದ, ನೀವು ನಿರ್ದೇಶಕರಿಗೆ ಮನವಿ ಮಾಡಲಾಗಿ, ನಿರ್ದೇಶಕರು ತನಗೆ ಅನುಕೂಲವಾಗಿರುವ ಸ್ಥಳಕ್ಕೆ ನಿಯುಕ್ತಿಗೊಳಿಸುವಂತೆ ಆದೇಶಿಸಿದರು. ಅದರಂತೆ ದಿ.22.1.2015ರಂದು ಎನ್.ಜಿ.ಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ತನಗೆ ಸ್ಥಳನಿಯುಕ್ತಿಗೊಳಿಸುವಂತೆ ನಿರ್ದೇಶಿಸಲಾಗಿದೆ. ಅದರಂತೆ ನೀವು ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಂಡಿದ್ದು, ದಿ.7.3.2015ರಂದು ಉಪನಿರ್ದೇಶಕರು ಸಂಬಳ ಭತ್ಯೆಗಳನ್ನು ನೀಡಿದ ಅವಧಿಯನ್ನು ಸಕ್ರಮಗೊಳಿಸಿರುತ್ತಾರೆ. ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿಗಳು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಾಗಿರುವುದರಿಂದ ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಪಾವತಿಸಿರುವುದು ಕಾನೂನು ರೀತ್ಯಾ ಸರಿಯಾಗಿರುತ್ತದೆಂದೂ, ಆದ್ದರಿಂದ ಪ್ರಕರಣವನ್ನು ಕೈಬಿಡುವಂತೆ ಕೋರಿದ್ದೀರಿ.

5) ಆಸನೌ-2 ಆದ ನೀವು ನಿಮ್ಮ ಉತ್ತರ ಸಲ್ಲಿಸಿ, ಆಸನೌ-1 ರವರು ನಿಮಗೆ ನಿಯುಕ್ತಿಗೊಳಿಸಲಾದ ಸ್ಥಳದಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಳ್ಳದೇ, ನಿರ್ದೇಶಕರಿಗೆ ನಿಯಮಾನುಸಾರ ಸೂಕ್ತ ಸ್ಥಳನಿಯುಕ್ತಿಗೊಳಿಸಲು ಕೋರಿದ ಮೇರೆಗೆ, ಉಪನಿರ್ದೇಶಕರು, ಚಿತ್ರದುರ್ಗ ಇವರು ಎನ್.ಜಿ.ಹಳ್ಳಿಯ ಪದವಿಪೂರ್ವ ಕಾಲೇಜಿನಲ್ಲಿ ಹೈಸ್ಕೂಲ್ ವಿಭಾಗದಲ್ಲಿ ವರದಿ ಮಾಡಿಕೊಳ್ಳಲು ಆದೇಶಿಸಿದರು. ತದನಂತರ ಆಸನೌ-1 ರವರ ಕೋರಿಕೆಯ ಮೇರೆಗೆ ಉಪನಿರ್ದೇಶಕರು, ಚಿತ್ರದುರ್ಗ, ಇವರು ಆಸನೌ-1ರವರ ಗೈರುಹಾಜರಿಯನ್ನು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ ನಿಯಮಗಳ ನಿಯಮ 8(15)(ಎಫ್) ರ ಅನ್ವಯ ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸಿ, ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಪಾವತಿಸಲಾಗಿದೆಯೆಂದೂ, ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದುಕೋರಿದ್ದೀರಿ.

6) ಈ ಆಕ್ಷೇಪಣೆಗಳ ಮೇಲೆ ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರ ಸಲ್ಲಿಸಿ, ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ಹಿರಿಯ ಶಿಕ್ಷಕರು, ಎನ್.ಜಿ.ಹಳ್ಳಿ ಪದವಿಪೂರ್ವ ಕಾಲೇಜು, ಇವರು ಒಂದೇ ಹುದ್ದೆಗೆ ಒಂದೇ ಆರ್ಥಿಕ ವರ್ಷದಲ್ಲಿ 2 ಸಂಬಳಗಳನ್ನು ನೀಡಬಹುದೇ ಎಂಬ ಬಗ್ಗೆ ಸ್ಪಷ್ಟೀಕರಣವನ್ನು ಕೇಳಿದ್ದರೂ, ಯಾವುದೇ ಅದೇಶ ಮಾಡದೇ ಕೇವಲ ಸದರಿ ಪತ್ರದ ಹಿಂಬದಿಯಲ್ಲಿ ಸಂಬಳವನ್ನು ನೀಡಬಹುದು

ಎಂದು ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿಗಳು ಹಿಂಬರಹ ಬರೆದು ಅಕ್ರಮವೆಸಗಿದ ಕಾರಣ ಅವರ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮಕೈಗೊಳ್ಳಲು ಕೋರಿಕೊಂಡಿದ್ದರು.

7) ಆಸನೌ-2 ರವರು ಸದರಿ ಅನಧಿಕೃತ ಗೈರುಹಾಜರಿಯನ್ನು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ ನಿಯಮಗಳ ನಿಯಮ 8(15)(ಎಫ್) ರ ಅನ್ವಯ ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸಿ, ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಪಾವತಿಸಲಾಗಿದೆಯೆಂದು ತಿಳಿಸಿದ್ದಾರೆ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ ನಿಯಮಗಳ ನಿಯಮ 8(15)(ಎಫ್) ಈ ರೀತಿ ಇದೆ:

“ The period spent by a Govt. servant awaiting orders of posting, after relief from a post under Govt. or after reporting for duty on return from leave, training, or deputation; provided such waiting is approved by Government as unavoidable’.

ಇಲ್ಲಿ ಮುಖ್ಯವಾಗಿ ಗಮನಿಸಬೇಕಾದ ಅಂಶವೇನೆಂದರೆ, ಮೇಲ್ಕಂಡ ನಿಯಮವು ಒಂದು ಹುದ್ದೆಯಿಂದ ಬಿಡುಗಡೆ ಹೊಂದಿದ ನಂತರ ಅನ್ವಯಿಸುತ್ತದೆ. ಅಂದರೆ, ನೌಕರನು ಸರ್ಕಾರದ ಒಂದು ಹುದ್ದೆಯಿಂದ ಬಿಡುಗಡೆ ಹೊಂದಿರಬೇಕು, ಹಾಗೂ ಆತನು ಮುಂದಿನ ಸರ್ಕಾರದ ಆದೇಶಕ್ಕೆ ಕಾಯುತ್ತಿರಬೇಕು, ಅಂತಹ ಅವಧಿಯನ್ನು ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸಬಹುದು, ಆದರೆ, ಇದಕ್ಕೆ ಸರ್ಕಾರದಿಂದ ಸದರಿ ಅವಧಿಯು “ ಅನಿವಾರ್ಯವಾದುದು “ ಎಂದು ಮಂಜೂರಾಗಬೇಕಾದ್ದು ಅತ್ಯವಶ್ಯಕವಾಗಿರುತ್ತದೆ. ಆದರೆ ಈ ಪ್ರಕರಣದಲ್ಲಿ ಅಂತಹ ಆದೇಶವನ್ನು ಪಡೆದಿರುವುದು ಕಂಡುಬರುತ್ತಿಲ್ಲ. ದಿ.7.3.2015ರ ಕಛೇರಿ ಆದೇಶ(Official Memorandum) ದಲ್ಲಿ

“ಸ್ಥಳ ನಿಯುಕ್ತಿ ಪ್ರಕ್ರಿಯೆಯಡಿ ಶ್ರೀ ಲೋಕೇಶ್ ರವರು ಆಯ್ಕೆ ಮಾಡಿಕೊಂಡ ಸ್ಥಳದಲ್ಲಿ ವಿಷಯ ಹೊಂದಾಣಿಕೆಯಾಗದೇ ಇದ್ದ ಹಾಗೂ ಹುದ್ದೆ ಖಾಲಿ ಇಲ್ಲದ ನಿಮಿತ್ತ ನಿಯುಕ್ತಿಸಲು ಸಾಧ್ಯವಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಇಲಾಖಾ ಹಂತದಲ್ಲಿ ನಿಯುಕ್ತಿಸಿದ ಸ್ಥಳದಲ್ಲಿ ಹಾಜರಾಗಲು ಶಿಕ್ಷಕರು ನಿರಾಕರಿಸಿದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಅಂತಿಮವಾಗಿ ದಿ.31.1.2015ರಂದು ನಿವೃತ್ತಿಯಿಂದ ತೆರವಾದ ಹುದ್ದೆಗೆ ನಿಯುಕ್ತಿಸಿ ಉಲ್ಲೇಖ(6)ರಂತೆ ಶಿಕ್ಷಕರು ಕೋರಿದ್ದಾರೆ. ಸದರಿ ಅವಧಿಯನ್ನು ಕೆ.ಸಿ.ಎಸ್.ಆರ್. ನಿಯಮ 8(15)(ಎಫ್) ರನ್ವಯ ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸಿ ವೇತನ ಭರಿಸಲು ಸಂಬಂಧಿತರು ನಿಯಮಾನುಸಾರ ಕ್ರಮವಹಿಸುವುದು.”

8) ಆದ್ದರಿಂದ, ಆಸನೌ-3 ಇವರ ಉತ್ತರವನ್ನು ಕೇಳಲಾಗಿದೆ. ಆಸನೌ-3 ಆದ ಶ್ರೀ ಎಂ.ರೇವಣಸಿದ್ದಪ್ಪ, ಅವರು ಸಮಯಾವಕಾಶ ಪಡೆದು ನಂತರ ಸಲ್ಲಿಸಿದ ನಿಮ್ಮ ದಿ.2.9.2016ರ ಉತ್ತರದಲ್ಲಿ ದಿ.27.9.2016ರಂದು ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿಗಳು ಶ್ರೀ ಲೋಕೇಶ್ ಅವರು

Dr

ದಿ.9.9.2014ರಿಂದ 1.2.2015ರವರೆಗೆ ಹುದ್ದೆಯ ನಿರೀಕ್ಷೆಯಲ್ಲಿದ್ದ ಅವಧಿಯನ್ನು ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಈ ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರುಪಡಿಸಲಾದ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ಆದ್ದರಿಂದ 1 ರಿಂದ 3ನೇ ಎದುರುದಾರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೇ, ಬೇಜವಾಬ್ದಾರಿಯಿಂದ ವರ್ತಿಸಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದಾರೆಂಬುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

9) ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ರ ನಿಯಮ 3 (i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-09 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

- @ -

The DGO No.1 and 2 have appeared on 2/5/2017 and the DGO No.3 has appeared on 2/10/2017 before this enquiry authority in pursuance to the service of the Article of charges.

Plea of the DGOs have been recorded and he has pleaded not guilty and claimed for holding enquiry.

The DGO No.1 has filed the written statement and submitted that, the charges are far away from the truth and baseless. Gunderi in Holalkere taluk was one of the notified vacancies for counseling he was selected Gunderi High School

gn

in the counseling process because it was notified vacancy for the purpose of counseling. After the counseling no orders were given on the same day. The DDPI modified the orders without calling him for re-counseling. As per the counseling rules when the counseling is over there is no provision for re-counseling or modification. The then DDPI, Sri Manjunath violated the provision. Hence, he submitted his representation to the DDPI on 22/1/2015 to revoke the order of the then DDPI and to provide a place at High School, N.G Halli. Accordingly, he reported for duty on 2/2/2015. The period of his absence i.e., compulsory waiting period was treated as duty period from 9/9/14 to 1/2/2015 as per the rules 8(15F) of KCSRs. There is no financial mismanagement or misappropriation and there is no issue of corruption and this aspect is made it clear by the letter of the CPI. Hence, prayed to drop the charge leveled against him.

The DGO No.2 submitted his written statement and submitted that, the charge leveled against him are baseless and far away from the truth. Further submitted that he was not a drawing officer and he was also not the competent authority to sanction leave to the DGO No.1. He has not committed any misconduct or irregularity. Hence, prayed to drop the charge leveled against him.

The DGO No.3 submitted his written statement and submitted that, the charge made against him are far away from the truth and baseless. He was not working as DDPI at the time of counseling of DGO No.1. The counseling was done on 14/7/2014 by the then DDPI Sri Manjunath. Gunderi in

gn

Holalkere taluk was one of the notified vacancy for counseling the DGO No.1 selected the said place in his counseling on 14/7/2014. But this was modified by the DDPI Sri Manjunath on technical reason. As per the rules this cannot be done without prior approval from the higher authorities. No re-counseling was done in this matter. The aggrieved party the DGO No.1 represented to the Director about the violation of rules. The DDPI issued the order on 22/1/2015 for the same he posted the DGO No.1 to N.G.Halli, Holalkere taluk. He just implemented the order of his higher authorities and action of DDPI resulted in compulsory waiting period an account violation of counseling rules by the then DDPI. The DGO No.1 period of absence was treated as compulsory waiting period the government has also approved the same as waiting period. Thus he has no role to place in this matter. Hence, prayed to drop the charge leveled against him.

The disciplinary authority has examined the complainant Sri Mallikarjun s/o Kantappa, Holalkere taluk, Chitradurga district as Pw.1 and Ex.P1 to 8 are got marked. The DGOs No.1 to 3 themselves have examined as Dw.1 to 3 and Ex.D.1 to 14 are got marked.

The DGOs have filed written brief. Heard the submissions of the disciplinary authority and DGO's side. I answer the above the charges leveled against the DGO No.1 and 3 are proved and charge leveled against the DGO No.2 is not proved, for the following ;

an

REASONS

3) It is the prime duty of the disciplinary authority to prove the charges that are leveled against the DGO/s.

4) The disciplinary authority has examined PW.1- the complainant Mallikarjun s/o Kantappa, Holalkere taluk, Chitradurga district in his chief examination deposed that, the DGO No.1 was working as Education Co-coordinator in Tale hobli, Holalkere taluk. He was transferred in the month of September 2014 to Upparaginahalli government high school and one Sri Giriraj reported to duty in Tale hobli as an Education Coordinator. But the DGO No.1 has not reported in government high school, Upparaginahalli. Since from 8/9/2014 to 1/2/2015 he was unauthorized absent and then he was transferred to N.G halli government high school. Even though he was unauthorized absent up to 5 months, he submitted the application for his salary of that period to the head master, N.G. halli government high school. On the basis of said application the Head Master seeking the clarification from the DGO No.2- BEO, Holalkere and DGO No.2 forwarded the same the DGO No.3-DDPI, Chitradurga. Even though the DGO No.1 not at all worked in the above said 5 months in anywhere, the DGO No.3 ordered to draw the salary of the DGO No.1 without having any approval from the government. For that reason he has filed the complaint before the Lokayukta Office. In his cross examination also he has not deposed anything in favour of the DGOs.

Go

5) The DGO No.1 himself examined as Dw.1, he admitted the fact that he has not reported to the duty at Upparaginahalli government school even though he was transferred to the high school. He further deposed that in the counseling he has not selected the said high school, he has only selected government high school Gunderi. For that reason he has not reported to the duty in Upparaginahalli school. The DGO No.1 admitted in his evidence that up to reported to the duty in the government school, N.G halli on 2/2/2015. He has not reported to the duty in anywhere and he has not at all worked during the said period. Further deposed that after he reporting the duty at N.G halli obtained the salary of remaining 5 months in which he was unauthorized absent. The evidence of the Pw.1 itself shows that he has not obeyed the transfer order passed by the higher authority and he has not reported to duty till 5 months up to transferred him to N.G. halli high school. The document produced by the Pw.1 Ex.P1 to 8 and document produced by the DGO Ex.P1 to 14 reveals that even though the DGO No.2 Block Education Officer has issued notices to the DGO No.1 to joining the duty in Upparaginahalli government high school but he has not reported to duty. In Ex.P4 notice dated 8/9/2014, 10/11/2014 and 15/12/2014 written by the DGO No.2 to DGO No.1. The said notice served no him as per the report dated 16/12/2014 submitted by the Education Coordinator of the Kasaba hobli, Holalkere. But, he has not followed the direction of the higher officer and he has also not preferred an appeal before proper forum against the modified transfer. He did not join the duty till 2/2/2015 without valid reason. He



may challenge the said modified order before proper forum after joining the duty in Upparaginahalli. But, he has not done so far. This attitude of the DGO No.1 clearly shows that, he has failed to maintain absolute integrity, devotion to duty and committed an act which is unbecoming of government servant/s and committed misconduct u/r 3 (1) (i) to (iii) of Karnataka Civil Service (conduct) Rules 1966.

6) The DGO No.2 Block Education Officer during the above said period he examined as Dw.3, he deposed that he has not committed any wrongful act and also not violated any rules and regulations. Further he deposed that, he was not a drawing officer in respect of the salary of the DGO No.1. Further he deposed that he has not passed any order but, he just followed the order of the higher officer and intimate the order of the higher office to the concerned persons. As per Ex.P4 document letter dated 8/9/2014 written by the DGO No.2 to the DGO No.1. Also copy of the same sent to the DGO No.3, Head Master, Upparaginahalli high school in respect of the compliance of transfer order. As per the said letter the DGO No.1 relieved from the post of Education Coordination Officer, Tale hobli and then one Sri B.S. Giriraju reported to duty for the said post on the same date ie., 8/9/2014 and same is intimated to the concerned officials and also higher authorities. Further he submitted his letter dated 1/10/2014 to the DGO No.3 regarding the fact that the DGO No.1 refused to receive the relieving order. Further he seeks needful action against the DGO No.1 through the said letter. As per the letter dated 10/11/2014, 15/12/2015 he issued the



memorandum to the DGO no.1 to join the duty as per transfer order and copy of the said memorandum was sent to the DGO No.3 who was the higher officer and also concerned high school head masters. Further the DGO No.2 submitted his letter to the DGO No.3 on 16/12/2014 for intimation regarding the DGO No.1 did not join the duty till that and for the same to take action against him. Also he has submitted the said letter along with the report of the Education Coordination Officer, Kasaba hobli, Holalkere taluk dated 16/12/2014 in respect of service of memorandum issued by him to the DGO No.1.

7) On 6/1/2015 the DGO No.1 submitted his application to the DGO No.2 through the Head Master Government pre university college, high school branch, N.G Halli regarding the payment of his salary from 9/9/2014 to 1/2/2015. Same application forwarded by the Head Master Government pre university college, high school branch, N.G Halli on 11/2/2015 to the DGO No.2. After that the DGO No.2 forwarded the same to the DGO No.3 for further needful action and order. Subsequent to that the DGO no.3 passed the order on 7/3/2015 and directed to disburse the salary amount of DGO No.1 from 9/9/2014 to 1/2/2015 by treating said period as compulsory waiting period under rule 8(15f) of KCSRs. After that the DGO No.2 intimated the same to the concerned high school Head Masters. On 16/3/2015 the Head Master, High School, N.G Halli submitted his letter to the DGO No.3 regarding clarification of disbursement of salary of the DGO No.1 ie., whether the salary to be drawn for the same period



for the one post to the two persons. Because from 9/9/2014 to 31/1/2015 one Senior Teacher has been worked in the said post and retired on 31/1/2015 and drawn the entire salary up to his retirement. After that the DGO No.3 directed to the said Head Master, High school branch to follow the order dated 7/3/2015. The DGO No.2 also intimated the same to the high school head masters as per Ex.P4 page No.126 (34) documents. Considering all these documents and oral evidence with charge framed against the DGO No.2. The DGO No.2 has not committed any misconduct or dereliction of duty on his part. He intimated the order of the DGO No.3 with clarification to the head master, N.G halli high school and further he is not a drawing officer in respect of the salary of the DGO No.1 and also he has no power to pass the order in respect of the said facts. There is no material evidence by the side of the disciplinary authority to prove the charge leveled against the DGO No.2.

8) The DGO No.3 examined as Dw.2. He admitted the fact that, he has passed the order dated 7/3/2015 as per Ex.P4 page No.124 and directed to the Head Master, N.G. Halli high school to disburse the salary of the DGO No.1 for the period of 5 months when he was unauthorizedly absent to the duty from 9/9/2014 to 1/2/2015 by considering the said period treated as compulsory waiting period u/r 8(15f) of KCSRs. The documents produced by the Pw.1 and also the DGOs itself shows that without prior approval from the government the DGO No.3 directed to the Head Master, N.G halli high school to disburse the salary for the above said period by treating as

for

compulsory waiting period. The Ex.P7 page No.167 (75) government notification dated 27/9/2016. As per the said notification the order passed by the government and considering the said period as compulsory waiting period on 27/9/2016. Considering the same prior to receiving the said order the DGO No.3 issued direction to the concerned high school to disburse the salary to the DGO No.1 by considering the said 5 months unauthorized absent of DGO No.1 treated as compulsory waiting period. As per the order of the DGO No.3 the Head Master of the concerned school disburse the salary of the DGO No.1. Moreover, the DGO No.3 has not obtained the government notification by submitting that it is necessary to consider the unauthorized absence of the DGO No.1 is to be treated as compulsory waiting period. Hence, this attitude of the DGO No.3 clearly shows that, he has failed to maintain absolute integrity, devotion to duty and committed an act which is unbecoming of government servant/s and committed misconduct u/r 3 (1) (i) to (iii) of Karnataka Civil Service (conduct) Rules 1966.

9) In the above said fact and circumstances, the charges leveled against the DGO No.1 and 3 are proved and charge leveled against the DGO No.2 is not proved. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

sd


(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bangalore

1) List of witnesses examined on behalf of Disciplinary Authority.

Pw.1	Mallikarjun s/o Kantappa, Holalkere taluk, Chitradurga district dated 19/1/2018 (Original)
------	--------------------------------------------------------------------------------------------

2) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1	Complaint dated 20/8/2015 (original)
Ex.P1(a)	Signature
Ex.P2&3	Complaint Form No.I&II dated 20/8/2015 (Original)
Ex.P2(a)3(a)	Signatures
Ex.P4	Comments of the DGO No.1 dated 20/8/2015
Ex.P4(a)	Signature
Ex.P5	Comments of the DGO No.1 dated 30/1/2016
Ex.P5(a)	Signature
Ex.P6	Comments of the DGO No.2 dated 2/11/2015 (Original)
Ex.P6(a)	Signature
Ex.P7	Comments of the DGO No.3 dated 2/11/2015 (Original)
Ex.P7(a)	Signature
Ex.P8	Rejoinder of the complainant dated 2/9/2016
Ex.P8(a)	Signature

3) List of witnesses examined on behalf of DGO.

Dw.1	Sri Lokesh s/o Chennabasappa, Teacher dated 5/2/2018 (Original)
Dw.2	Sri M. Revanasiddappa s/o Mailappa, dated 1/3/2018 (Original)
Dw.3	Sri D.A. Timmanna s/o D.M. Manjanna, retired Education Officer, Chitradurga, dated 6/3/2018 (Original)

an

4) List of documents marked on behalf of DGO

Ex.D1	First Information report dated 19/3/2016 (true copy)
Ex.D2 Ex.D2(a)	Copy of complaint dated 17/3/2016 Signature
Ex.D3	B report dated 5/12/2016 of Police Superintendent, Karnataka Lokayukta, Chitradurga
Ex.D4	Circular issued by the DGO 3 dated 7/3/2015 (Xerox)
Ex.D5	Copy of Counselling dated 14/9/2017 (Xerox)
Ex.D6	Circular dated 15/7/2014 regarding transfer (Xerox)
Ex.D7	Letter dated 4/10/2016 of the Joint Director (Administration) to the S.P, Karnataka Lokayukta, Chitradurga
Ex.D8	Circular dated 19/8/2013 (Xerox)
Ex.D9	Letter dated 2/1/2015 (Xerox)
Ex.D10	Letter dated 22/1/2015 (Xerox)
Ex.D11	Circular dated 24/1/2015 (Xerox)
Ex.D12	Notification dated 27/9/2016 (original)
Ex.D13	Letter dated 4/10/2016 (Xerox)
Ex.D14	Application of the DGO No.1 dated 6/1/2015 (Xerox)
Ex.D15	Letter dated 16/2/2015 (Xerox)
Ex.D16	Letter dated 16/3/2015 (Xerox)
Ex.D17	Letter dated 20/7/2016 (Xerox)

(Signature)
28/02/18
(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bangalore



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/74/2017/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Dated 03.07.2018

RECOMMENDATION

Sub:- Departmental inquiry against Sriyuths:

- (1) Lokesh, Asst. Teacher, Government Pre-University College, N.G. Halli, Holalkere;
- (2) B.A. Thammanna, Block Education Officer, Holalkere;
- and (3) M. Revanasiddappa, Deputy Director of Public Instruction, Chitradurga - reg.

Ref:- (1) Government Order No. ED 39 DGP 2016 dated 06.01.2017.

(2) Nomination order No. UPLOK-2/DE/74/2017 dated 17.01.2017 of Upalokayukta-2, State of Karnataka.

(3) Inquiry Report dated 29.06.2018 of the Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its Order dated 06.01.2017, initiated the disciplinary proceedings against Sriyuths: (1) Lokesh, Asst. Teacher, Government Pre-University College, N.G. Halli, Holalkere; (2) B.A. Thammanna, Block Education Officer, Holalkere; and (3) M. Revanasiddappa, Deputy Director of Public Instruction, Chitradurga [hereinafter referred to as Delinquent Government Officials, for short as 'DGOs 1 to 3'

respectively] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/74/2017 dated 17.01.2017, nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs 1 to 3 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO1 - Shri Lokesh, Asst. Teacher, Government Pre-University College, N.G. Halli, Holalkere; DGO2 - Shri B.A. Thammanna, Block Education Officer, Holalkere; and DGO3 - Shri M. Revanasiddappa, Deputy Director of Public Instruction, Chitradurga were tried for the following charges:-

ನೀವು ಎಂದರೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಆದ (1) ಶ್ರೀ ಲೋಕೇಶ್, ಸಹಾಯಕ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಪದವಿಪೂರ್ವ ಕಾಲೇಜು, ಎನ್.ಜಿ.ಹಳ್ಳಿ, ಹೊಳಲ್ಕೆರೆ(2) ಶ್ರೀ ಬಿ.ಎ.ತಿಮ್ಮಣ್ಣ, ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಹೊಳಲ್ಕೆರೆ ಮತ್ತು (3) ಶ್ರೀ ರೇವಣಸಿದ್ದಪ್ಪ.ಎಂ. ಉಪನಿರ್ದೇಶಕರು, ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ,(ಆಡಳಿತ) ಚಿತ್ರದುರ್ಗ ಇವರು,

- 1) ಆಸನೊ-1 ರವರು ದಿ.8.9.2014ರಂದು ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಹೊಳಲ್ಕೆರೆ ಇವರ ಕಛೇರಿಯಿಂದ ಬಿಡುಗಡೆಗೊಂಡಿದ್ದೀರಿ. ಸ್ಥಳನಿಯುಕ್ತಿ ಪ್ರಕ್ರಿಯೆಯಡಿ ನೀವು ಜಿ.ಹೆಚ್. ಎಸ್.ಹುಂಡೇರಿ, ಹೊಳಲ್ಕೆರೆ ತಾಲ್ಲೂಕು, ಇದನ್ನು ಆಯ್ಕೆ ಮಾಡಿದ್ದೀರಿ. ಆದರೆ ಸದರಿ ಹುದ್ದೆಯು ಖಾಲಿ

ಇಲ್ಲದ ಪ್ರಯುಕ್ತ ಶಿಕ್ಷಣ ಸಂಯೋಜನಾಧಿಕಾರಿಯ ಹುದ್ದೆಯಿಂದ ನಿಮ್ಮನ್ನು ಬಿಡುಗಡೆಗೊಳಿಸಿರುವುದಿಲ್ಲ.

- 2) ಶ್ರೀ ಗಿರಿರಾಜ್, ಅವರು ದಿ.8.9.2014ರಂದು ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ಹಾಜರಾದ ಕಾರಣ ಆಸನೌ-1 ರನ್ನು ಅಂದು ಪೂರ್ವಾಪ್ನ ಬಿಡುಗಡೆಗೊಳಿಸಲಾಗಿದೆ.
- 3) ಆಸನೌ-1 ಆದ ನೀವು ಉಪರಿಗೇನಹಳಿಯ ಸರ್ಕಾರಿ ಪದವಿಪೂರ್ವ ಕಾಲೇಜಿನ ಹೈಸ್ಕೂಲಿನಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಬಗ್ಗೆ ನಿಮಗೆ ನೋಟೀಸು ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- 4) ಆದರೆ ಅಸನೌ-1 ರವರು ಸ್ಥಳನಿಯುಕ್ತಿ ಪ್ರಕ್ರಿಯೆಯಡಿ ಆಯ್ಕೆಮಾಡಿದ ಸ್ಥಳವು ದೊರಕದ ಕಾರಣ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಹಾಗೂ ನಿಮಗೆ ಸ್ಥಳನಿಯುಕ್ತಿ ಪ್ರಕ್ರಿಯೆಯಡಿ ಆಯ್ಕೆಮಾಡಿದ ಸ್ಥಳವು ದೊರಕದ ಕಾರಣ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಳ್ಳುವುದು ತಮ್ಮ ವಿವೇಚನೆಯೆಂದು ಪರಿಗಣಿಸಿದಲ್ಲಿ, ಇನ್ನೊಂದು ಸ್ಥಳ ನಿಯುಕ್ತಿಯಾಗುವವರೆಗೆ ಕಾಯಬಹುದಾಗಿದೆ ಆದರೆ ಆಸನೌ-1 ಆದ ನೀವು ಉಪರಿಗೇನಹಳಿಯಲ್ಲಿ ವರದಿಮಾಡಿಕೊಳ್ಳದೇ, ನಿರ್ದೇಶಕರಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ.
- 5) ಆಸನೌ-1 ಆದ ನೀವು ಉಪರಿಗೇನಹಳಿಯಲ್ಲಿ ವರದಿ ಮಾಡಿಕೊಳ್ಳದಿರುವುದು ನಿಮ್ಮ ವಿವೇಚನೆಯ ವಿಷಯವೇ ಎನ್ನುವುದಕ್ಕೆ ಆಸನೌ-2 ಮತ್ತು 3 ರವರು ಯಾವುದೇ ಕಾರಣಗಳನ್ನೂ ನೀಡಿರುವುದಿಲ್ಲ.
- 6) ಅಲ್ಲದೇ ಆಸನೌ-2 ಆದ ನೀವು ಹಿರಿಯ ಶಿಕ್ಷಕರು, ಎನ್.ಜಿ.ಹಳ್ಳಿ ಪದವಿಪೂರ್ವ ಕಾಲೇಜಿನಲ್ಲಿ ಒಂದೇ ಹುದ್ದೆಗೆ ಒಂದೇ ಆರ್ಥಿಕ ವರ್ಷದಲ್ಲಿ 2 ಸಂಬಳಗಳನ್ನು ನೀಡಬಹುದೇ ಎಂಬ ಬಗ್ಗೆ ಸ್ಪಷ್ಟೀಕರಣವನ್ನು ಕೇಳಿದ್ದರೂ, ಯಾವುದೇ ಸ್ಪಷ್ಟನೆಯನ್ನೂ ನೀಡಿರುವುದಿಲ್ಲ.

ಆಸನೌ-3 ರವರು ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಪಾವತಿಸಲು ಆದೇಶಿಸುವ ಪೂರ್ವದಲ್ಲಿ ನಿಯಮ 8(15)(ಎಫ್)ರನ್ವಯ ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸುವುದು "ಅನಿವಾರ್ಯ"ಎಂಬ ಬಗ್ಗೆ ಮಂಜೂರಾತಿ ಪಡೆದಿರುವುದಿಲ್ಲ. ಕೇವಲ ಈ ಕಛೇರಿಯಿಂದ ಉತ್ತರವನ್ನು ಕೇಳಿದ ನಂತರ ಆಸನೌ-3 ಆದ ನೀವು ಸರ್ಕಾರದ

ಅಧೀನಕಾರ್ಯದರ್ಶಿಗಳಿಂದ ಕೇವಲ ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸುವ ಬಗ್ಗೆ ಆದೇಶ ಪಡೆದಿದ್ದೀರಿ ಹೊರತು ಸದರಿ ಅವಧಿಯನ್ನು ಕಡ್ಡಾಯ ನಿರೀಕ್ಷಣಾ ಅವಧಿಯೆಂದು ಪರಿಗಣಿಸುವುದು ಅನಿವಾರ್ಯ ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ ಸಂಬಳ ಹಾಗೂ ಭತ್ಯೆಗಳನ್ನು ಪಾವತಿ ಮಾಡಲಾಗಿದೆ. ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'proved' the above charges against DGO1- Shri Lokesh, Asst. Teacher, Government Pre-University College, N.G. Halli, Holalkere; and DGO3 - Shri M. Revanasiddappa, Deputy Director of Public Instruction, Chitradurga and the charges leveled against DGO2 - Shri B.A. Thammanna, Block Education Officer, Holalkere is 'not proved'.

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to 'exonerate' DGO2 - Shri B.A. Thammanna, Block Education Officer, Holalkere of the aforesaid charges.

6. As per the First Oral Statement by DGOs 1 & 3 furnished by the Inquiry Officer, DGO1 - Shri Lokesh is due for retirement on 31.03.2025; and DGO3 - Shri M. Revanasiddappa is due for retirement on 30.06.2023.

7. As per the findings of the Inquiry Officer, the DGO3 - Shri M. Revanasiddappa, Deputy Director of Public Instruction, Chitradurga, has treated the unauthorized absence of DGO1 - Shri Lokesh, Asst. Teacher, Government Pre-University College, N.G. Halli, Holalkere from 09.09.2014 to 01.02.2015 as 'compulsory waiting period' which is not provided under Rule 8(15)(f) of Karnataka Civil Service Rules.


8. Having regard to the nature of charges '*proved*' against DGO1- Shri Lokesh, Asst. Teacher, Government Pre-University College, N.G. Halli, Holalkere; and DGO3 - Shri M. Revanasiddappa, Deputy Director of Public Instruction, Chitradurga,

- (i) it is hereby recommended to the Government to impose penalty of "withholding two annual increments payable to DGO1 - Shri Lokesh with cumulative effect and also, to recover a sum of Rs.1,44,844/- from DGO1"; and
- (ii) it is hereby recommended to the Government to impose penalty of "withholding four annual

increments payable to DGO3 - Shri M.  
Revanasiddappa with cumulative effect".

9. Action taken in the matter shall be intimated to this  
Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 3/7  
Upalokayukta,  
State of Karnataka.